6

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DOLHI

D.A. No. 1064/89

New Delhi this 21st Day of March 1994

The Hon'ble Mr. J.P. Sharma, Member (J)
The Hon'bla Mr. B.K. Singh, Member (A)

Shri Ishwar Singh, Son of Shri Amrit Singh, Storekeeper No. 2 Battery Lane, Delhi-54.

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· · · Applicant

(By Advocate: Shri P. Chakravorty)

Versus

- Lt. Governor, Union Territory of Delhi, Raj Niwas, Delhi-110 054.
- Commissioner of Excise,
   Delhi Administration,
   Delhi No. 2 Battery,

. Respondents

(By Advocate Shri Ashoka Jain)

ORDER (Oral)

## Hon'ble Mr. J.P. Sharma, Member (J)

We have already heard the arguments in this case twice but today the learned counsel states that he does not press the applicant on as it has become infructuous. Parties to bear their own costs.

(B.K. Singh)
Member(A)

(J.P. Shagma)
Member(J)

\*Mittal\*